

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19317/2020

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

BHAJAN LAL (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126777/2020-CONDONATION OF DELAY IN FILING and IA No.126848/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.126837/2020-EXEMPTION FROM FILING O.T.

WITH

Diary No(s). 18933/2020 (XI)

(FOR ADMISSION and I.R. and IA No.99566/2020-CONDONATION OF DELAY IN FILING and IA No.99567/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.99570/2020-EXEMPTION FROM FILING O.T. and IA No.99569/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES IA No. 41427/2021 - APPLICATION FOR PERMISSION)

Date : 06-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
[IN CHAMBER]

For Petitioner(s) Mr. Kamlendra Mishra, AOR
Mr. Abhishek Chaudhary, AOR

For Respondent(s) Mr. S. R. Setia, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is stated by Mr. Abhishek Chaudhary, learned counsel that the Respondent No.1 had died even during the pendency of the matter before the High Court and his legal representatives are already on record.

Therefore, the application for amending the Memo of Parties is allowed and be taken on record.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)